

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
BODHTREE CONSULTING LIMITED**

| RELEVANT PARTICULARS |                                                                                                       |
|----------------------|-------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                              |
| 2.                   | Date of incorporation of corporate debtor                                                             |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                   |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                     |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                    |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                            |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board               |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional             |
| 11.                  | Last date for submission of claims                                                                    |



*[Handwritten signature]*

|     |                                                                                                                                       |                                                                                                                                                                         |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not available as per the information available with Interim Resolution Professional                                                                                     |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not available as per the information available with Interim Resolution Professional                                                                                     |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a><br>Physical Address: Not available as per the information available with Interim Resolution Professional |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Bodhtree Consulting Limited on 20.02.2023.

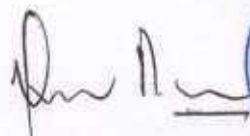
The creditors of Bodhtree Consulting Limited are hereby called upon to submit their claims with proof on or before 13.03.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-Not available as per the information available with Interim Resolution Professional.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Ms. Azra Banu  
IBBI/PA-001/IP-P00955/2017-2018/11576  
Date: 28.02.2023  
Place: Hyderabad.